NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 102/Chd/Pb/2017

Under Section 7 of the Insolvency and Bankruptcy Code, 2016

Punjab National Bank

....Petitioner- Financial Creditor

Versus

Rishi Ganga Power Corporation Ltd. ... Respondent-Corporate Debtor

Present:

Mr. R.S. Bhatia, Advocate for Harsh Garg, Advocate for petitioner-

Financial Creditor.

Mr. Anil Kumar Aggarwal, Advocate for respondent-Corporate

Debtor.

Affidavit of compliance dated 30.11.2017 of Mr. Viney Kumar Bhandari, Assistant General Manager of the petitioner-Bank along with necessary documents has been filed in compliance with the order dated 23.11.2017. The same be taken on record. There is a written request from the counsel for the respondent-Corporate Debtor that he is in personal difficulty and sought adjournment

List the matter on 11.12.2017 for arguments.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

December 05, 2017 saini